591 Death of Shri Deen FEBRUARY 14, 1968 Disturbances in Assam 592 Dayal Upadhayaya (C.A.) (A.M.)

श्रीमती लड़्मी कान्तम्मा : ग्रुव्यक्ष महोदय, इत प्रश्न में ज्या गलती है ? मंत्री महोदय जवाब देने के लिए तैयार हैं। प्राप उन को जवाब देने का श्रद्धार दीजिये।

SHRI Y. B. CHAVAN: If the suggestion is that we should give security protection to all he members of all the political parties, I would say that certainly those who ask for protection can be provided with it.

श्रीमृती लक्ष्मीकान्तस्मा : मैंने सब के लिए नहीं, मुख्य नेताओं के लिए सिक्या-रिटी एरेंजमेंट के बारे में पूछा है।

MR. SPEAKER: He has said that it will be considered.

SHRI P. K. DEO (Khalahandi): Without putting any question which may affect the investigations, I would like to know whether an time limit has been fixed by which the report of the investigation will be available to the House?

SHRI Y. B. CHAVAN: Since it is such an important case, naturally it is expected that it will be very expeditiously dealt with. But it will be very difficult to say that we should fix a time limit for the submission of the report.

SHRI NATH PAI (Rajapur): But it should be faster than in the case of Kairon's murder.

SHRI Y. B. CHAVAN: I hope so.

श्री श्रीखन योबल (वण्डीगढ़): क्या यह एत्य है कि उस समय जब कि श्री उपाध्याय प्रवास कर रहे थे इस फ्रास्ट क्लास की होगी में कोई एटंडेन्ट भी नहीं था? क्या यह भी सत्य है कि श्री उपाध्याय का विस्तर गुम है? मैं यह भी जानना चाहता हूं कि जब स्रिष्ठकारियों को 3-25 बजे इस लाश के बारे में पता चल मया था को उन्होंने कब यह समाचार धेजा कि इस

बोगो को सोल कर दिया जाय, जिस में श्री उपाष्ट्रयाय का सामान था। जैडा कि भूतकाल में भी ऐसी महत्वपूर्ण जांचों के सम्बन्ध में हुशा है क्या सरकार इस घटना की जांच के लिए स्काटलैन्ड यार्ड और दुनियां के माने हुये अन्य जासूसी विभागों या दलों की भी सवा लेने की कोशिश करेंगी?

SHRI Y. B. CHAVAN: The Hon. Member is going into some of the details. I cannot say any thing about that matter unless the investigations are complete.

MR. SPEAKER: That is exactly the point to be inquired into now.

श्री विश्वनाय प्राक्टिय (सलेमपुर) : श्री दीन दयाल उपाध्याय का की दुखद मृत्यु एक विशेष दुष्टँटना है । मैं इस बात का स्वागत करता हूं कि केन्द्रोय सरकार इस की जांच में विशेष रुचि ले रही है । मैं यह जानना चाइता हूं कि इस की जांच के लिये जिस समिति का गठन किया गया है, क्या उस में रेलवे विभाग के कोई उच्चाधिकारी भी हैं या नहीं। क्योंकि विशेष भटना यह है जो रेलवे य उं में हई।

श्री मुझबुन्त राज खुब्ह्यूण : यह समझना चाहिए कि यह कोई एत्त्रवायरी कसीशन नहीं है। यह इन्वेस्टीगेशन है और इन्वेस्टी-गेशन यह पुलिस वालों को करना होगा। वह भावस्यक हो तो रेखने वालों के साथ भी बात्रवीत करेंगे और उन के साथ जांचः करेंगे।

12.09 hrs.

MOTION FOR ADJOURNMENT

Disturbances in Assam

MR. SPEAKER: As I said yesterday, I have received a number of notices of adjournment motions. Naturally we cannot take up all of them.

In regard to the distubances in Assam, a number of adjournment motions have been tabled. In the order of priority, according to the time of receipt of the motions that were submitted, I am placing before the House one adjournment motion tabled by Shri Madhu Limaye. The House must give permission for him to move it. He may seek the leave of the House.

श्री मधु लिमये (म्गेर) : चर्चा का विरोध नहीं करेंगे तो कोई मावश्यकता नहीं है उस की ।

MR. SPEAKER: Let him ask for leave.

THE MINISTER OF PARLIAMEN-TARY AFFAIRS AND COMMUNI-CATIONS (DR. RAM SUBHAG SINGH): We are oposed to its admission. The disurbances there were not due to the irresponsible pronouncements' of Government.

श्री मुभ सिम्पे तो मैं ग्रनुमति मांगका हं सदन की।

MR. SPEAKER: Those in favour of leave being granted may kindly rise in their places—I find that more than 50 Members have risen in their places. Leave is granted.

AN HON. MEMBER: Kindly read out the text of the motion.

MR. SPEAKER: The hon. Minister opposed it. He knew what the motion was about. But for the information of the House, I will read out the text of the motion. It is:

"Widespread resentment and outbreak of violence in Assam consequent upon the Central Government's contradictory and irresponsible pronouncements on the reorganisation of the State of Assam, thereby putting into grave jeopardy the security and integrity of the entire north-eastern India".

This is the adjournment motion which was opposed but for which permission has been granted.

Assam (A.M.)

DR. RAMSUBHAG SINGH: I oppose it because there has been no irresponsible pronouncement on the part of the Central Government and the disturbances were not due to any such cause (Interruptions). No decision has been taken regarding reorganisation of Assam. Therefore, I am opposing it.

MR. SPEAKER: He has sought permission and it has been granted. We will take it up at 4 P. M. and continue till 6.30 P.M.

SHRI INDRAJIT GUPTA (Alipore): You have been kind enough to inform us that another adjournment motion given notice of by Shri H. N. Mukerjee and some others is under consideration.

MR. SPEAKER: Other adjournment motions are there.

SHRI INDRAJIT GUPTA: This relates to the West Bengal Assembly which is meeting in an hour and a half from now. The value of that motion will be lost if it is postponed. Can we have a statement at least from the Home Minister? He is reported to have made a statement-it has been reported in the press-that some direction has been given to the State Government for releasing the detained MLAs. Has the Minister any knowledge about it?

MR. SPEAKER: Although there are a number of adjournment motions, we can take up only one at a time.

SHRI S. M. BANERJEE (Kanpur): Let the Minister make a statement.

SHRI INDRAJIT GUPTA: Let us know what is the position.

MR. SPEAKER: Papers to be laid on the Table. Shri Jamir.

596

SHRI VASUDEVAN NAIR (Peermade): What has hapened to that motion?

MR. SPEAKER: This one is taken up now. He has not been informed that it has been rejected. It is pending.

SHRI INDRAJIT GUPTA: In view of the fact that the Assembly is meeting in an bour and a half from now, could we at least have a statement from the Minister?

MR. SPEAKER: It is not rejected. He has not received any information that it is rejected.

श्री मथु लिमये : इतना बता दें कि इन्होने कोई निर्देश दिया है या नहीं ?

MR. SPEAKER: It is pending. Only one motion can be taken up at a time. I cannot ask the Home Minister to get up and offhand make a statement.

SHRI S. M. BANERJEE: He knows the position.

श्री मबु लिमये: अध्यक्ष महोदय, यह गृह मंत्री सब जानते हैं। एम • एल • एज • को छोड़ा नहीं गया है इसीलिए यह च्प हैं।

SHRI S. M. BANERJEE; They are not being released.

MR. SPEAKER: I cannot anticipate. One motion is taken up. The other is pending. Why is he in a hurry? I have not rejected it.

SHRI S. M. BANERJEE: They are meeting at 2 O'clock.

MR. SPEAKER: If the Home Minister himself makes a statement, I can understand.

SHRI UMANATH (Pudukkattai): question relates to the period prior to 2 O'clock today. If we do not have the information now, what is the use of having it?

MR. SPEAKER: I understand. But the Home Minister also must be given some time if he is prepared to give information.

AN HON. MEMBER: You ask him. MR. SPEAKER: Papers to be laid on the Table.

12.14 hrs.

PAPERS LAID ON THE TABLE

Government Resolutions on Wage Boards for Sugar Industry and Road Transport Industry

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR, EMPLOY-MENT AND REHABILITATION (SHRI S. C. JAMIR): I beg to lay on the Table:

- (1) A copy of Government Resolution No. WB-7(1)/67 dated the 30th December, 1967 announcing acceptance of interim recommendations made by the Second Central Wage Board for the Sugar Industry with regard to the age of retirement and annual increments. [Placed in Library, See No. LT-35/68].
- (2) A copy of Government Resolution No. WB-14(2)/67 dated the 16th January, 1968 announcing the acceptance of certain recommendations made by the Central Wage Board for Road Transport Industry for grant of Interim wage increase. [Placed in Fibrary, see No. LT-36/68].

12.14½ hrs.

MESSAGE FROM RAJYA SABHA SECRETARY: Sir, I have to report